

FIR No. 54/2019
PS: Wazirabad
State Vs. Babu @ Ritik @ Ishwar @ Safiq
U/s 392/397/411/34 IPC

26.09.2020

Present bail application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Naveen Gaur, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is fourth application for grant of regular bail on behalf of accused Babu @ Ritik.

At the request for Ld. counsel for accused-applicant, for arguments, put up on **01.10.2020** before the concerned Court.

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(N. K. Kashyap)

1st Link Addl. Sessions Judge-04 (Central)
Tis Hazari Courts, Delhi

26.09.2020

FIR No. 253/2019
PS: Prasad Nagar
State Vs. Arun
U/s 406/411/34 IPC

26.09.2020

Present bail application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Arvind Vats, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of bail for 45 days under the guidelines of High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 moved on behalf of accused Arun.

At the request for Ld. counsel for accused-applicant, for consideration put up on **28.09.2020** before the concerned Court.

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(N. K. Kashyap)

1st Link Addl. Sessions Judge-04 (Central)
Tis Hazari Courts, Delhi

26.09.2020

FIR No. 310/2016
PS: Sarai Rohilla
State Vs. Asif & Ors.
U/s 394/397/34 IPC

26.09.2020

Present bail application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Piyush Pahuja, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for modification of orders dated 02.07.2020 and 23.07.2020 on behalf of accused-applicant Asif.

At the request for Ld. counsel for accused-applicant, for consideration , put up on **30.09.2020** before the concerned Court.

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(N. K. Kashyap)

1st Link Addl. Sessions Judge-04 (Central)
Tis Hazari Courts, Delhi

26.09.2020

FIR No. 1144/2015
PS: Sarai Rohilla
State Vs. Mithlesh Mehto
U/s 302/392/397/411 IPC

26.09.2020

Present bail application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

None for accused-applicant

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Mithlesh Mehto.

Application is today listed for orders.

Put up for purpose fixed before the concerned Court on

01.10.2020.

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(N. K. Kashyap)
1st Link Addl. Sessions Judge-04 (Central)
Tis Hazari Courts, Delhi
26.09.2020

FIR No. 1360/2015
PS: Burari
State Vs. Jitender Bhati & Ors.
U/s 302/364/120B IPC

26.09.2020

Present bail application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

None for applicant.

Hearing conducted through Video Conferencing.

This is an application for cancellation of bail moved on behalf of the applicant.

Attempts were made to join Ld. counsel for applicant for Webex hearing telephonically, however, Ld. counsel could not be contacted.

For consideration, put up on **03.10.2020** before the concerned Court.

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(N. K. Kashyap)

1st Link Addl. Sessions Judge-04 (Central)
Tis Hazari Courts, Delhi

26.09.2020

B. A. No. 1343/2020
FIR No. 28/2020
PS: Sarai Rohilla
State Vs. Gurpreet Singh
U/s 354/354A IPC and 10/21 POCSO Act

26.09.2020

Present bail application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
IO SI Hema Chaudhary (through video conferencing)
Sh. Dhananjay Singh Sehrawat, Counsel for accused-applicant (through video conferencing)
Ms. Sangeeta Jain, counsel for prosecutrix (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Gurpreet Singh in case FIR No. 28/2020.

This is a part heard matter. Put up before the concerned Court on **30.09.2020** for arguments.

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(N. K. Kashyap)
1st Link Addl. Sessions Judge-04 (Central)
Tis Hazari Courts, Delhi
26.09.2020

B. A. No. 1359/2020
FIR No. 139/2014
PS: Hauz Qazi
State Vs. Bharat @ Mirchi
U/s 392/174A/34 IPC

26.09.2020

Present bail application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Lokesh Garg, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Bharat @ Mirchi.

Reply is filed.

At the request of Ld. counsel for accused-applicant, for arguments, put up on **30.09.2020** before the concerned Court.

TCR be called for the next date of hearing at the request of Ld. counsel for accused-applicant, for the purpose of disposal of present bail application.

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1st Link Addl. Sessions Judge-04 (Central)
Tis Hazari Courts, Delhi

26.09.2020

B. A. No. 1360/2020
FIR No. 210/2020
PS: Sarai Rohilla
State Vs. Mohd. Umar
U/s 186/353/307/147/148/149/379/34 IPC and 25 Arms Act

26.09.2020

Present bail application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Junaid Alam, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Mohd. Umar.

Reply filed.

At the request of Ld. counsel for accused-applicant, for arguments, put up on **30.09.2020** before the concerned Court.

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(N. K. Kashyap)
1st Link Addl. Sessions Judge-04 (Central)
Tis Hazari Courts, Delhi
26.09.2020

B. A. No. 1361/2020
FIR No. 148/2019
PS: Rajinder Nagar
State Vs. Deepak Anand
U/s 420/467/468/471/34 IPC

26.09.2020

Present bail application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Amulya Dhingra and Sh. Diwakar Singh, Counsel for accused-applicant (through video conferencing)
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Deepak Anand.

Reply filed.

At the request of Ld. counsel for accused-applicant, for arguments, put up on **29.09.2020** before the concerned Court.

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(N. K. Kashyap)
1st Link Addl. Sessions Judge-04 (Central)
Tis Hazari Courts, Delhi
26.09.2020

B. A. No. 1362/2020
FIR No. 137/2020
PS: Rajinder Nagar
State Vs. Gopesh & Anr.
U/s 452/392/34 IPC

26.09.2020

Present bail application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. R. K. Mishra Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail alongwith alternate interim bail moved on behalf of accused Gopesh.

Reply is filed.

At the request of Ld. counsel for accused-applicant, for arguments, put up on **05.10.2020** before the concerned Court.

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(N. K. Kashyap)
1st Link Addl. Sessions Judge-04 (Central)
Tis Hazari Courts, Delhi
26.09.2020

B. A. No. 2183/2020
FIR No. 191/2019
PS: Lahori Gate
State Vs. Manoj Kumar Sharma
U/s 468A/406 IPC

26.09.2020

Present bail application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. A. K. Pandey, Counsel for accused-applicant (through video conferencing)
Sh. Sachin Kumar, counsel for complainant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Manoj Kumar Sharma.

At the request of Ld. counsel for accused-applicant, put up on **30.09.2020** for arguments.

Interim orders to continue.

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(N. K. Kashyap)
1st Link Addl. Sessions Judge-04 (Central)
Tis Hazari Courts, Delhi
26.09.2020

B. A. No. 539
FIR No. 84/2019
PS: I. P. Estate
State Vs. Fazar Mohd.
U/s 420/467/468/120B IPC

26.09.2020

Present bail application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.


Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Udit Gupta, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused.

At request of ld. counsel for applicant, put up on **06.10.2020** for arguments.

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(N. K. Kashyap)
1st Link Addl. Sessions Judge-04 (Central)
Tis Hazari Courts, Delhi
26.09.2020

B. A. No. 2106
FIR No. 84/2019
PS: I. P. Estate
State Vs. Shakir
U/s 420/467/468/120B IPC

26.09.2020

Present bail application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. N. Prabhakar Counsel for accused-applicant (through video conferencing)
Sh. Sanjay Rathi, counsel for complainant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused.

At request of ld. counsel for applicant, put up on **06.10.2020** for arguments.

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(N. K. Kashyap)
1st Link Addl. Sessions Judge-04 (Central)
Tis Hazari Courts, Delhi
26.09.2020

B. A. No. 541
FIR No. 84/2019
PS: I. P. Estate
State Vs. Ajit @ Aziz
U/s 420/467/468/120B IPC

26.09.2020

Present bail application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Udit Gupta, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused.

At request of ld. counsel for applicant, put up on **06.10.2020** for arguments.

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(N. K. Kashyap)

1st Link Addl. Sessions Judge-04 (Central)
Tis Hazari Courts, Delhi

26.09.2020

B. A. No. 540
FIR No. 84/2019
PS: I.P. Estate
State Vs. Sukha @ Imran Khan
U/s 420/467/468/120B IPC

26.09.2020

Present bail application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Udit Gupta, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused.

At request of ld. counsel for applicant, put up on **06.10.2020** for arguments.

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(N. K. Kashyap)
1st Link Addl. Sessions Judge-04 (Central)
Tis Hazari Courts, Delhi

26.09.2020

B. A. No. 517
FIR No. 84/2019
PS: I. P. Estate
State Vs. V. K.Jain
U/s 420/467/468/120B IPC

26.09.2020

Present bail application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Sanjay Rathi, Counsel for applicant (through video conferencing)
Sh. Udit Gupta, counsel for non-applicant-accused (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 (2) CrPC for cancellation of bail moved on behalf of applicant.

At request of ld. counsel for applicant, put up on **06.10.2020** for arguments.

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(N. K. Kashyap)
1st Link Addl. Sessions Judge-04 (Central)
Tis Hazari Courts, Delhi
26.09.2020

B. A. No. 1170
FIR No. 208/2019
PS: Kamla Market
State Vs. Mohammad Anis @ Zeeshan
U/s 4 of Muslim Protection Act 2019

26.09.2020

Present bail application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Arun Sharma, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Mohd. Anis @ Zeeshan.

At request of Ld. counsel for accused-applicant, for arguments, put up on **03.10.2020** before the concerned Court.

Interim orders to continue.

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(N. K. Kashyap)

1st Link Addl. Sessions Judge-04 (Central)
Tis Hazari Courts, Delhi

26.09.2020

B. A. No. 1231
FIR No. 300/2020
PS: Sarai Rohilla
State Vs. Pooja
U/s 394/397/452/34 IPC

26.09.2020

Present bail application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. S. N. Shukla, LAC for accused-applicant (through video conferencing)
Ct. Neemi Chand from Legal Cell, North District in person.
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Pooja.

Ct. Neemi Chand has produced copy of order dated 25.09.2020 in terms of previous order. Taken on record.

At the request for Ld. LAC, for arguments, put up on **30.09.2020** before the concerned Court.

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(N. K. Kashyap)
1st Link Addl. Sessions Judge-04 (Central)
Tis Hazari Courts, Delhi
26.09.2020

CUSTODY PAROLE APPLICATION

**State v. Saraswati
FIR No. : 389/2020
PS: Civil Lines
U/S: 21,61,85 NDPS Act**

26.09.2020

Present: Mr. Pawan Kumar, Learned Addl.PP for the State through VC.
learned counsel for the applicant /accused.

By this order the interim bail application dated 25.09.2020 of applicant / accused Saraswati is disposed of.

In nutshell it is submitted that son-in-law (Jamai) namely Ombir S/o Mahipal R/o 304, Phase-F, Khasra No. 586, Karan Vihar, Part-4, Delhi, of the applicant/accused has expired on 25.09.2020 at 7 am and the presence of applicant is very much required there to attend his last rites. As such, it is prayed that he be granted interim bail for five hours.

I have heard both the sides.

Having regard to nature of allegations against the present accused, stage of the trial and the reason for moving present interim bail application, this court is not inclined to grant the interim bail as prayed in the present application. But ***such accused Saraswati is hereby granted custody parole for four hours for today i.e. 26.09.2020 excluding traveling time to visit to attend such last rites / ceremonies.***

A copy of this order be sent to concerned Jail Superintendent with directions to make necessary arrangements **for visit of the applicant/accused Saraswati on 26.09.2020 at 304, Phase-F, Khasra No. 586, Karan Vihar, Part-4, Delhi for four hours, at the expense of the accused as per rules.**

Learned counsel for the applicant / accused is at liberty to collect the

copy of this order through electronic mode.

Copy of this order be sent to Jail Superintendent concerned through electronic mode.

With these observations the present application is disposed of.

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(Naveen Kumar Kashyap)
Link ASJ-04/Central/THC
26.09.2020